THE KALYAN JANATA SAHAKARI BANK LTD.

दि कल्याण जनता सहकारी बँक लि.

MULTI STATE SCHEDULED BANK

secured, inter alia, by mortgage by deposit of title deeds of the property. Consequent to the Borrowers failing to make repayment of the said financial assistance in terms of the Loan Agreement (s), the account of the Borrowers have been classified as non performing assets (NPA) in the books of IDBI Bank in terms of the guidelines issued by Reserve Bank of India (RBI) from time to time. In view of the defaults committed by the Borrowers, IDBI Bank, vide it's letter, has declared the financial assistance together with interest and other moneys, to have become immediately due and payable by the Borrower and called upon the Borrower to pay to IDBI Bank the said sums together with further interest thereon till payment or realization, at the contractual rate as stated in the said letter. The amount is due and payable by the Borrower to IDBI Bank, along with further interest thereon at the contractual rate till payment/ realization.

Necessary notice was issued/served by IDBI Bank. under section 13(2) of the SARFAESI Act at the respective addresses of the Borrower(s)/Mortgagor(s) by "Registered post with Acknowledgement Due" which was returned un-served, In view of the aforesaid, this public notice is issued in compliance with Proviso to Rule 3 (1) of the SARFAESI Rules.

Please note that you shall not transfer or otherwise (other than in the ordinary course of your business) any of the Secured Assets, without prior written consent of IDBI Bank, failing which you shall be liable for an offence punishable under section 29 of the SARFAESI Act.

We invite your attention to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

In the circumstances, Borrower (s) /Mortgagor (s) is, once again, requested to pay the aforesaid amount within sixty days from the date hereof failing which IDBI Bank, as a secured creditor shall be entitled to enforce its security interest, under the provisions of the SARFAESI Act as also under any other law as available to IDBI Bank for realising its dues.

Sr. No.	Name of the Borrowers / Mortgagors	Demand Notice Date	Demand Notice Amount (Rs)	Property Address
1.	Shri Ajay Prakash Jangam & Smt Sarika Ajay Jangam Lan : 0244675100012670, 0244675100012661, 0244675100012892 0244675100012908, 0244675100012883	20-08-22	Rs. 1,07,03,082/- (Rupees One Crore Seven Lac Three Thousand Eighty Two Only)	Flat No 201 & 203 Ellora Heights Plot No 36 Sector 6a Kamothe Panvel Raigarh Panvel 410206
2.	Shri Hitesh Chandrakant Pankhania & Smt Leena Hitesh Pankhaniya & Smt Ranjana Chandrakant Pankhaniya Lan: 0650675100008655, 0650675100008648 0650675100008662, 0650675100008631	20-08-22	Rs. 91,83,572/- (Rupees Ninety One Lac Eighty Three Thousand Five Hundred Seventy Two Only)	Flat 1501,15th Flr,Bldg D, Ruby Yogidham Phase 3,Mouje Gauri Pada Kalyan West Kalyan Maharashtra 421301
3.	Shri Alok Shukla & Shri Harish Shukla & Smt Kavita Shukla (Poa) Lan : 0650675100002172 0650675100002165	20-08-22	Rs. 83,18,238/- (Rupees Eighty Three Lac Eighteen Thousand Two Hundred Thirty Eight Only)	Flat No. 501, 5th Floor, Bldg 44 Fam Chsl, sector 11, Plot No. 19 & 19/A Navi Mumbai Maharashtra 400709
4.	Shri Ashok Kumar Mohanty & Smt Chinmayee Rath Lan : 0367675100005845	20-08-22	Rs. 30,67,891/- (Rupees Thirty Lac Sixty Seven Thousand Eight Hundred.Ninety One Only)	Dynamic Ultima Flat No 701 7th Flr Bldg No 03 Dynamic Aspira Thane Maharashtra 421301
5.	Shri Amol Shankar Botre & Shri Shankar Baburao Botre Lan : 0476675100004640	20-08-22	Rs. 5,06,859.08/- (Rupees Five Lac Six Thousand Eight Hundred Fifty Nine and Eight Paise)	Flat No 204 2nd Flr C Wing Laxmi Parkkanchangaon Thakurli (E) Thane Maharashtra 401301
6.	Shri Raghuram Jayaram Iyengar & Smt Janaki Gomatham Srinivas Iyengar & Shri Varun Ajit Mainkar (Guarantor) Lan : 0123675100008617	20-08-22	Rs. 461535.35/- (Rupees Four Lac Sixty One Thousand Five Hundred Thirty Five and Thirty Five Paise)	203 A-Wing Inder Gurukul Chs. Indralok Complex, Village Navghar, Bhayander (E) Thane Maharashtra 401105
7.	Shri Mahesh Bansilal Patil & Smt Prajakta Mahesh Patil Lan : 0332675100003889 0332675100003766 0332675100006071	20-08-22	Rs. 60,88,343/- (Rupees Sixty Lac Eighty Eight Thousand Three Hundred Forty Three Only)	Property 1 : A-4,Flat No.501,Shankeshwar Ngr, Manpada Road Mumbai Maharashtra 421207 Property 2 : Flat No 8 3rd Floor A Wing Bhakti Chsls Bno 24c Nr Dombivali Railway Station Gupte Dombivali Maharashtra 421202
8.	Shri Siddeshwar Vitthal Phad & Smt Dnyaneshwri Sideshwar Phad Lan : 0367675100004022 0431675100004480	20-08-22	Rs. 22,44,142/- (Rupees Twenty Two Lac Forty Four Thousand One Hundred Forty Two Only)	Flat No 113 1st Flr Bldg No A-2 Umiya Complex Ph Ii A1,A-2 & Q-1 Chsl Phase 2 Thane Maharashtra 421605
9.	Shri Aanand Uttamrao Kadam Lan : 0899675100000329 0899675100000301	20-08-22	Rs. 80,40,588.57/- (Rupees Eighty Lac Forty Thousand Five Hundred Eighty Eight and Fifty Seven Paise)	**Property 1 :** 106,1st Floor,Almarine,Coral Lake, Survey No 13/1,Village Bendse, Karjat, maharashtra 410201 **Property 2 :** Flat No.107,Almarin Building No 1, Corai Lake, Villae Bendse, Karjat Mumbai Highway karjat, MH 410201
10.	Shri Prashant Sopan Waghamare & Smt Hemlata Prashant Waghamare & Shri Dinesh U Adarkar (Guarantor) Lan : 0123675100006907	20-08-22	Rs. 16,61,359.17/- (Rupees Sixteen Lac Sixty One Thousand Three Hundred Fifty Nine and Seventeen Paise)	01 Wing A Shree Akkalkot Swami Plot No. 97/98/99, Sector -4-A, Koparkhairne Navi Mumbai Maharashtra 421304
11.	Smt Ekta Kamlesh Pardhi & Shri Vipul H Patel (Guarantor)	20-08-22	Rs. 10,46,626/- (Rupees Ten Lac Forty Six Thousand Six	Plot No. 16, Apartment No. 101, First Floor, Madhumalti Apts. Shipa Society, City Survey No. 531, Sheet No. 475/39, P.H. No.

BTPS

MAHAGENCO Maharashtra State Power Generation Co. Ltd.

E-Tender Notice No. 42/2022-23

Online Tenders are invited from Bhusawal Thermal Power Station for the following supply/works.

			Estimated value of

(A scheduled company)

Registered Office: The Fairway, Ground & First Floor, Survey No.10/1, 11/2 &12/2B, Off Domlur, Koramangla Inner Ring Road, Next to EGL Business Park, Challaghatta, Bangalore-560071.

Branch Office: Modi Plaza, Office No.704/705, Mukund Nagar, Satara Road, Pune 411037

NOTICE

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ECCOL GAMING SOLUTIONS PRIVATE LIMITED

1.	Name of corporate debtor	Eccol Gaming Solutions Private Limited
2.	Date of incorporation of corporate debtor	March 03rd, 2001
3.	Authority under which corporate debtor is incorporated / registered	ROC MUMBAI
4.	Corporate Identity No. / Limited Liability Identification No.of corporate debtor	U92412MH2001PTC133254
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office at: 2nd Tower, 4th Floor, International Infotech Park, Vashi Railway Stn, Navi Mumbai, Thane-400703.
6.	Insolvency commencement date in respect of corporate debtor	August 05, 2022 Order Received on 22ndAugust, 2022
7.	Estimated date of closure of insolvency resolution process	1 st February, 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Mahesh Sureka Insolvency Professional, Registration No: IBBI/IPA-001/IP-P00413/2017-2018/10736
9.	Address and e-mail of the interim resolution professional, as registered with the Board	173 Udyog Bhavan Sonawala Road, Goregaon East Mumbai, City, Maharashtra, 400063, Email id: mahesh@mrsureka.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	173 Udyog Bhavan Sonawala Road, Goregaon East Mumbai, City, Maharashtra, 400063, Email id: mahesh@mrsureka.com
11	Last date for submission of claims	September 05, 2022
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N. A
13	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	N.A
14	(a)Relevant Forms and (b)Details of authorized representatives are available at:	Weblinkhttps://ibbi.gov.in/en/home/downloads Physical Address:173 Udyog Bhavan Sonawala Road Goregaon East Mumbai 400064

Notice is hereby given that the National Company Law Tribunal (Mumbai Bench) has ordered the commencement of a corporate insolvency resolution process of the Eccol Gaming Solutions Private Limited by vide order in C.P. No. 1486/IBC/MB/2020 on date August 05, 2022. Date of receipt of order on August 22, 2022.by IRP.

The creditors of the Eccol Gaming Solutions Private Limited are hereby called upon to submit their claims with proof on or before September 05, 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional

Mr Mahesh R Sureka
IBBI/IPA-001/IP-P00413/2017-2018/10736
173 Udyog Bhavan Sonawala Road Goregaon East
Mumbai- 400064

Date and Place:

August 25th, 2022 ; Mumbai

PUBLIC NOTICE

TAKE NOTICE THAT on behalf of our Client who intends to create secured charge/ mortgage over the property more particularly described in the schedule hereunder (Hereinafter referred to as "Said Property"), we are investigating the title of 1) Mr. Deepak Dattatrey Kudke 2) Mrs. Jyoti Deepak Kudke 3) Mr. Nivrutti Deepak Kudke and 4) Mr. Dnyandev Deepak Kudke over the Said Property.

Further, we have been informed by 1) Mr. Deepak Dattatrey Kudke 2) Mrs. Jyoti Deepak Kudke 3) Mr. Nivrutti Deepak Kudke and 4) Mr. Dnyandev Deepak Kudke that the original

Shahid Bhagat Singh Marg, Fort, Mumbai

IN THE BOMBAY CITY CIVIL COURT AT DINDOSHI, BOMBAY
S.C. SUIT NO. 1071 of 2019

ICICI BANK LIMITED,
Banking Company incorporated under the Companies Act, 1956 and licensed as a bank under the Banking Regulation Act,1949 and having its registered office at ICICI Bank Tower, Near Chakli Circle, Old Padra Road Vadodara- 390 007, Gujarat and having Corporate office at ICICI Bank Towers, 4th Floor, South Tower, Bandra-Kurla Complex, Bandra (E), Mumbai -400051 through its Power of Attorney Holder Mr. Rajesh Chintaman Wankhede, The Debt Manager, Age 47 years
...Plaintiff

V/s.

VIRAL SUDHIRBHAI DESAI
Age 40 years, Occupation : Salaried, Residing at A 1002, Raj Lifestyle, Mira, Building Road, Off GCC Club, Mira Road (East), Thane-401107
...Defendant

To,
VIRAL SUDHIRBHAI DESAI
Age 40 years, Occupation : Salaried Residing at A 1002, Raj Lifestyle, Mira, Building Road, Off GCC Club, Mira Road (East), Thane- 401107

TAKE NOTICE That, this Hon'ble ourt will be moved before her Hon'ble Judge SMT. S.S. TODKAR presiding in Court Room No. 05 on 12th September 2022 at 11 O'clock in the forenoon by the above-named defendants for the following reliefs:-

The Plaintiff therefore prays that:

a. that it he declared that an aggregate sum of **Rs. 2,45,020.40/- (Rupees Two Lakhs Forty Five Thousand Twenty And Forty Paisa Only)** as on **22/02/2019** is due and payable by the Defendant to the Plaintiff as per Particulars of Claim mentioned aforesaid together with interest at the contractual rate 24% p.a. from the date of filing the Suit till payment and/or realization :

b. that a decree be passed against Defendant directing Defendant to pay to the Plaintiff an aggregate sum of **Rs. 2,45,020.40/- (Rupees Two Lakhs Forty Five Thousand Twenty And Forty Paisa Only)** as on **22/02/2019** as per Particulars of Claim mentioned aforesaid together with interest at the contractual rate 24%. p.a from the date of filing the Suit till payment and/or realization,

c. that it be declared that the due repayment of the moneys set out in prayer (a) is secured by a valid and subsisting charge by way of hypothecation upon the purchase of used Vehicle being ALTO, Model No. K-10 VXI, Chassis No. MA3EZDEIS00211303, Engine No. K10BN1897671 bearing Registration No. MH04HF1130 hereinafter referred to as the said Vehicle)., as more particularly described in paragraph 5 in the instant Suit ;

d. that the Defendant be ordered and directed to produce the hypothecated vehicle before this Hon'ble Court and the Vehicle be directed to be sold by an Order and under the directions of this Hon'ble Court and the not sale proceeds be ordered to be paid to the plaintiff towards satisfaction of their claim in the Suit.

e. pending the hearing and final disposal of the suit. the Defendant be ordered and directed to furnish security within two weeks or such other time as this Hon'ble Court may deem fit and proper in the sum of **Rs. 2,45,020.40/- (Rupees Two Lakhs Forty Five Thousand Twenty And Forty Paisa Only)** being the suit claim, to the satisfaction of this Hon'ble